

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2913
TO BE ANSWERED ON 03.08.2018

WELFARE AND REHABILITATION OF ORPHAN GIRLS/WIDOWS

2913: DR. J. JAYAVARDHAN:
SHRI DHANANJAY MAHADIK:
SHRI SATAV RAJEEV:
SHRIMATI SUPRIYA SULE:
DR. HEENA VIJAYKUMAR GAVIT:
SHRI P.R. SUNDARAM:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any data about the number of widows/destitutes/old women and orphan girls in the country and if so, the details thereof State/UT-wise;
- (b) whether the Government implements or proposes to formulate any scheme for the welfare and rehabilitation of orphan girls/widows including the re-married widows and establishment of widow and orphanage girl homes and imparting skill training to them for self employment;
- (c) if so, the details thereof indicating the financial assistance provided thereunder during each of the last three years and the current year, State/UT-wise;
- (d) whether cases of abuse involving young girls in orphanages have been reported, if so, the details of such cases reported during the said period and the action taken thereon;
- (e) the regulatory mechanism put in place for the functioning of the orphanage including private orphanages in the country; and
- (f) whether the Government has any proposal to have aftercare and rehabilitation scheme for all adolescent girls above the age of 18 coming out of orphanages across the country, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) : The Registrar General of India conducts decennial Population Census wherein data are collected on all persons living in the country at the time of Census taking. The number of widows and female aged 60 years and above as per 2011, as provided by Registrar General of India, is at **Annexure-I**. Data on orphans are not separately collected/compiled in Census.
- (b) & (c): The Ministry of Women and Child Development is implementing the Swadhar Greh Scheme which targets the women victims of unfortunate circumstances who are in need of institutional support for rehabilitation so that they could lead their life with

dignity. Under the Scheme vocational training is provided to rehabilitate the women. The State/UT wise details of funds released under

Swadhar Greh Scheme during the last three years and current year is at **Annexure – II**. A Home for Widows has been constructed with the capacity of 1000 inmates at Sunrakh Bangar, Vrindavan, Distt. Mathura, Uttar Pradesh to provide them safe and secure place of stay, health services, nutritious food, legal and counseling services.

Central Government is running a centrally sponsored scheme namely, Child Protection Services (CPS) erstwhile ICPS, with the objective to create a safe and secure environment for overall development of children in need of care and protection, which includes orphan/abandoned/surrendered children. Under this scheme financial assistance is provided to the State Governments/UT Administrations, on sharing pattern, for setting up, upgradation and maintenance of various types of Children Homes and Specialised Adoption Agencies. State/UT-wise details of funds released to the State Governments/UT administration under CPS alongwith the utilization of fund reported by State/UTs during each of the last three years and the current year, is at **Annexure-III**.

- (d) : The National Commission for Protection of Child Rights has reported that it has registered 43 complaints regarding child abuse and neglect of children in Child Care Institutions (CCIs) during the last three years and the current year 2018-19 (till June, 2018). Out of the 43 complaints, 38 have been closed and the remaining 5 cases are still pending. The State/UT-wise details are at **Annexure-IV**.
- (e) : As per Section 2 (14) (vi) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who does not have parents and no one is willing to take care of, or whose parents have abandoned or surrendered him is included as a child in need of care and protection. As per Section 2 (57), of JJ Act, a “Specialised Adoption Agency” (SAA) means an institution established by the State Government or by a voluntary or non-governmental organisation and recognized under section 65, for housing orphans, abandoned and surrendered children, placed there by order of the Committee, for the purpose of adoption. As per Regulation 58 of Adoption Regulation, 2017 all Child Care Institutions (CCIs) which are not recognized as SAAs shall have linkages with CCI in the district. Financial assistance is provided to the State Governments/UT Administrations, on sharing pattern, for setting up, upgradation and maintenance of various types of Children Homes and Specialised Adoption Agencies.
- (f) : Further CPS also provides for “After care” services after the age of 18 years to help sustain them during the transition from institutional to independent life. The State Governments/UT Administrations, as per Section 54 of the JJ Act, are required through regular inspection and monitoring to ensure that the institutions are run as per the provisions of the Act and the Rules framed there-under. Also Section 32 of the JJ Act, stipulates if a child is found separated from guardian, then he/she should be mandatorily reported to Child Welfare Committee.

Annexure - I

Annexure referred to in reply of part (a) of Lok Sabha unstarred Question No. 2913 for 03.08.2018 regarding Schemes Welfare and Rehabilitation of Orphan Girls/Widows. The number of widows and female aged 60 years and above as per 2011, as provided by Registrar General of India

India/States/Uts	Females	
	Widows	Aged 60 and above
1	2	3
INDIA	43261478	52777168
State - JAMMU & KASHMIR (01)	283650	440076
State - HIMACHAL PRADESH (02)	293475	362134
State - PUNJAB (03)	928158	1422155
State - CHANDIGARH (04)	24496	32245
State - UTTARAKHAND (05)	387215	458912
State - HARYANA (06)	773297	1105134
State - NCT OF DELHI (07)	456613	570690
State - RAJASTHAN (08)	1983634	2679875
State - UTTAR PRADESH (09)	4856188	7402771
State - BIHAR (10)	2238793	3600552
State - SIKKIM (11)	13717	18280
State - ARUNACHAL PRADESH (12)	31787	30450
State - NAGALAND (13)	39496	47947
State - MANIPUR (14)	77990	100225
State - MIZORAM (15)	28569	34283
State - TRIPURA (16)	164969	147624
State - MEGHALAYA (17)	84825	71963
State - ASSAM (18)	1156042	1023727
State - WEST BENGAL (19)	3792184	3891068
State - JHARKHAND (20)	1027878	1174933
State - ODISHA (21)	1612627	1990178
State - CHHATTISGARH (22)	973787	1075750
State - MADHYA PRADESH (23)	2160609	2943760
State - GUJARAT (24)	2015742	2540958
State - DAMAN & DIU (25)	6816	6488
State - DADRA & NAGAR HAVELI (26)	7378	7533
State - MAHARASHTRA (27)	4520764	5853226
State - ANDHRA PRADESH (28)	4297481	4371913
State - KARNATAKA (29)	2989429	3043960
State - GOA (30)	77935	89180
State - LAKSHADWEEP (31)	2448	2596
State - KERALA (32)	2010984	2309798
State - TAMIL NADU (33)	3856398	3848532
State - PUDUCHERRY (34)	73579	67017
State - ANDAMAN & NICOBAR ISLANDS (35)	12525	11235

Annexure II

Annexure referred to in reply of part (c) of Lok Sabha Un-starred Question No 2913 for 03.08.2018 regarding Welfare and Rehabilitation of Orphan Girls/Widows. State/UTs wise details of Funds released under Swadhar Greh Scheme during last three years and current year.

(Rupees in lakhs)

S. No.	Name of States	Amount Released during 2015-16	Amount Released during 2016-17	Amount Released during 2017-18	Amount Released 2018-19 as on 01.08.2018
1	Andhra Pradesh	48.21	124.47	156.61	-
2	Assam	43.47	237.56	197.03	-
3	Andaman & Nicobar Island	0	4.4	9.01	-
4	Arunachal Pradesh	0	6.54	8.11	-
5	Bihar	0	69.79	86.54	-
6	Chandigarh	0	7.27	9.01	-
7	Chhattisgarh	5.26	17.44	16.22	-
8	Dadra & Nagar Haveli	0	0	0	-
9	Daman & Diu	0	0	0	-
10	Delhi	0	14	18.02	-
11	Gujarat	7.58	40.5	37.86	-
12	Goa	0	4.36	5.40	-
13	Haryana	0	4.36	9.77	-
14	Himachal Pradesh	0	0	0	-
15	Jharkhand	6.46	24.41	18.32	-
16	Jammu & Kashmir	17.74	40	32.45	-
17	Karnataka	67.94	461.95	560.73	1.45
18	Kerala	0	52.36	43.27	-
19	Lakshadweep	0	0	0	-
20	Madhya Pradesh	50.77	95.91	89.99	-
21	Maharashtra	35.89	576.88	438.36	6.41
22	Mizoram	2.48	16.72	16.22	-
23	Manipur	47.76	284.07	189.83	-
24	Meghalaya	0	0	8.72	-
25	Nagaland	0	6.54	8.11	-
26	Odisha	269.16	723.85	521.43	11.08
27	Punjab	0	10.52	10.81	-
28	Puducherry	0	7.27	9.01	-
29	Rajasthan	9.13	68.4	102.98	-
30	Sikkim	0	6.54	8.11	-
31	Tamil Nadu	12.48	247.22	280.07	-
32	Telangana	63.24	134.61	177.88	8.87
33	Tripura	0	26.17	32.45	-
34	Uttar Pradesh	1490.89	383.43	598.10	13.16
35	Uttarkhand	3.63	69.93	92.33	-
36	West Bengal	154.48	18.37	448.35	1.56
37	CSWB for SSH	2521.25	1519.46	0	-
38	CSWB for construction of Swadhar Greh in Vrindavan, UP	-	3073	1476.00	-
	Total	4857.82	8378.3	5717.1	42.55

Annexure –III

Annexure referred to in reply of part (c) of Lok Sabha un-starred Question No. 2913 for 03.08.2018 regarding Welfare and Rehabilitation of Orphan Girls/Widows. Status of grant released and utilized under Integrated Child Protection Scheme [ICPS] as on 16.07.2018. (Rupees in lakhs)

Sl. No.	Name of the State	2015-16		2016-17		2017-18		2018-19
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	238.58	500.52	110.74	586.32	1469.88	1537.11	218.66
2	Arunachal Pradesh	571.68	92.02	52.29	179.54	643.71	180.00	37.63
3	Assam	597.90	1025.07	413.64	1112.98	2932.68	1787.53	327.13
4	Bihar	2687.89	1896.52	2787.92	1923.33	541.56	1633.69	454.46
5	Chattisgarh	3955.55	2086.26	527.77	1683.25	3181.97	2486.27	521.32
6	Goa	235.25	39.68	36.83	98.27	728.53	54.44	16.03
7	Gujarat	2328.90	1510.37	769.95	1526.53	590.11	1767.24	400.35
8	Haryana	496.44	350.89	0.00	1224.85	1858.22	2500.00	0.00
9	Himachal Pradesh	604.04	1255.12	2345.48	2390.26	1835.01	1833.11	456.54
10	Jammu & Kashmir	113.35	0.00	43.12	114.71	807.48	374.62	40.78
11	Jharkhand	369.88	387.42	840.11	842.14	1714.57	1641.76	239.28
12	Karnataka	1845.24	2193.66	3720.80	3709.53	3272.45	1364.04	605.60
13	Kerala	944.39	660.25	260.50	216.96	1849.45	1275.72	179.41
14	Madhya Pradesh	1116.03	2373.81	2503.88	2535.83	3262.77	2582.87	624.38
15	Maharashtra	3138.75	1975.29	2272.33	1569.37	608.15	1308.75	404.45
16	Manipur	3082.18	1163.81	241.34	709.47	1886.33	2103.00	331.36
17	Meghalaya	1469.55	1497.88	2060.33	2060.33	1846.60	1846.60	450.40
18	Mizoram	2079.44	2079.44	1949.55	1949.55	1917.51	1917.51	495.54
19	Nagaland	2257.65	1473.21	1350.37	1447.50	1457.45	1457.45	364.85
20	Orissa	3309.07	2669.74	1089.22	2580.78	2599.30	2773.86	669.53
21	Punjab	820.81	515.57	581.67	718.31	143.24	875.43	175.78
22	Rajasthan	3258.92	2929.43	0.00	2267.52	4752.30	1295.98	541.08
23	Sikkim	562.00	303.74	601.18	365.87	662.76	125.43	66.25
24	Tamil Nadu	825.04	4282.78	13039.37	3648.55	2013.12	5512.50	1120.32
25	Telangana	354.88	93.94	195.64	1823.98	894.82	633.08	212.58
26	Tripura	710.63	680.20	676.04	415.30	446.81	499.00	0.00
27	Uttar Pradesh	2884.18	3293.57	3207.19	3109.82	1830.67	4222.98	885.53
28	Uttarakhand	66.88	3.89	15.54	187.54	907.57	731.40	76.90
29	West Bengal	508.67	1067.29	6763.87	3522.60	5073.56	4232.67	735.21
30	Andaman & Nicobar Island	36.03	36.03	36.88	36.76	31.66	93.36	13.85
31	Chandigarh	357.82	324.15	245.44	278.53	194.32	172.73	0.00
32	Dadra & Nagar Haveli	58.66	5.84	177.59	59.11	24.82	69.90	11.24
33	Daman & Diu	82.82	57.69	126.42	80.33	21.89	83.00	18.42
34	Delhi	1363.40	931.53	978.64	1024.94	354.33	1295.68	271.01
35	Lakshadweep	0.00	0.00	0.00	0.00	-		0.00
36	Puducherry	559.60	622.75	826.33	768.69	114.35	426.20	0.00
Total		43892.10	40379.36	50847.97	46769.35	52469.95	52694.91	10965.87

Annexure-IV

Annexure referred to in reply of part (d) of Lok Sabha un-starred Question No. 2913 for 03.08.2018 regarding Welfare and Rehabilitation of Orphan Girls/Widows. State/UTs wise details of Complaints regarding “Child abuse/neglect of children in CCIs” received in NCPCR during the last three years and the current year 2018-19 (till June 2018)

S. No.	States/UTs	2015-16	2016-17	2017-18	2018-19	Total	No. of closed	No. of cases
1	Andhra Pradesh					0		
2	Arunachal Pradesh					0		
3	Assam			1		1	1	
4	Bihar	2			2	4	2	2
5	Chhattisgarh					0		
6	Goa					0		
7	Gujarat		1			1	1	
8	Haryana	1	4	1		6	5	1
9	Himachal Pradesh					0		
10	Jammu and Kashmir					0		
11	Jharkhand					0		
12	Karnataka					0		
13	Kerala					0		
14	Madhya Pradesh	1		1		2	1	1
15	Maharashtra		2			2	2	
16	Manipur	1				1	1	
17	Meghalaya					0		
18	Mizoram					0		
19	Nagaland					0		
20	Odisha					0		
21	Punjab			1		1	1	
22	Rajasthan					0		
23	Sikkim					0		
24	Tamil Nadu		1			1	1	
25	Tripura					0		
26	Uttar Pradesh	2	6	3	1	12	11	1
27	Uttarakhand			1		1	1	
28	West Bengal	2	3			5	5	
29	Telangana					0		
30	Andaman & Nicobar					0		
31	Chandigarh					0		
32	Dadra and Nagar Haveli					0		
33	Daman and Diu					0		
34	Lakshadweep					0		
35	National Capital Territory of Delhi		4	2		6	6	
36	Puducherry					0		
Total		9	21	10	3	43	38	5